

Case 16/01  
CRA 155/96

Jharkhand  
applied to  
state and  
Sect 17 of  
A.T. Act 1985  
it is  
order for  
it is force  
for defects

Substituted  
before Hon'ble  
Court on  
13.2.2001  
for consideration  
concerning

1/13.2.2001 Shri J.K.Karn, counsel for the applicant.

Heard. Issue notices to the respondents as to why contempt proceedings be not initiated against them for non compliance of the order dated 26.7.2000 passed in O.A. No. 155/96 returnable within four weeks. Requisites to be filed within a week. List it for hearing on 11.4.2001

MPS.

( L. Hminglana )/M(A)

( L. Jha )/M(J)

2/11.4.2001 Shri J.K.Karn, counsel for the applicant.  
None for the respondents.

The order has been complied with, and, therefore, he does not want to proceed with the contempt proceedings. In view of the above submissions of the learned counsel for the applicant, the CCPA is disposed of as withdrawn.

MPS.

( L. Hminglana )/M(A)

( L. Jha )/M(J)